

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARCHIS ENTERPRISES
(INDIA) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Archis Enterprises (India) Private Limited
2.	Date of incorporation of corporate debtor	06-May-2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000PN2013PTC147256
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.54, Bhageshree, Bhise Colony, Vill Varale, Ambi Road, Tal Maval, Talegaon, Maharashtra, India - 410507
6.	Date of closure of Insolvency Resolution Process	15-01-2025
7.	Liquidation commencement date of corporate debtor	16-01-2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mrs. Neeraja Kartik Regn No. IBBI/IPA-001 /IPP01445/2018-2019/12137
9.	Address and e-mail of the liquidator, as registered with the Board	neerajakartik@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Archis.liquidation@gmail.com
11.	Last date for submission of claims	15-02-2025

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the Archis Enterprises (India) Private Limited on **16-01-2025**. (Information received on 22-01-2025)

The stakeholders of Archis Enterprises (India) Private Limited are hereby called upon to submit their claims with proof on or before 15-02-2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Name

and signature of liquidator : Mrs. Neeraja Kartik
Date and place: : 22-01-2025, NAGPUR



AGRICULTURAL MARKET YARD BRANCH :
Plot No. 285/286, Torna Road, Market Yard
Pune-411 037 Tel: 020-24264225
Email: ubin054389@unionbankofindia.bank

[Rule - 8 (1)]
POSSESSION NOTICE (For immovable property)

Whereas,

The undersigned being the authorised officer of **Union Bank Of India, Agricultural Market Yard Branch**, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26/03/2024 calling upon the **borrower Mr. Malhar Namdeo Jaybhay and Mrs. Sushita Malhar Jaybhay** to repay the amount mentioned in the notice being **Rs. 5,96,421.63 (Rupees Five Lakhs Ninety-Six Thousand Four Hundred Twenty-One and Sixty-Three Paise only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **21st day of the January 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank Of India** for an amount **Rs. 5,96,421.63 (Rupees Five Lakhs Ninety-Six Thousand Four Hundred Twenty-One and Sixty-Three Paise only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property

All That piece and parcel of flat No. B-3, adm. 659 Sq. Fts., situated on 1st floor, in building named as Sai Ganesh Vihar on S. No. 08, Hissa No. 01E, adm. Area 00H 14R (1400 Sq. Mts.) situated at Ambegao Bk, Tah- Haveli, Dist – Pune 411048. **boundary by:**
East - Road and property of Shri Dangat, **West** - Sr. No. 06
South - Sr. No. 06, **North** - Sr. No. 08/1 part,

Date : 21.01.2025
Place : Pune

Authorised Officer
UNION BANK OF INDIA



Indiabulls Asset Reconstruction Company Limited
One International Center, 4th Floor, Tower 1, Elphinstone Road, Mumbai 400013

Appendix - IV Possession Notice (see rule 8 (1) (For Immovable/movable property)

WHEREAS, The undersigned being the Authorized Officer of the **Indiabulls Asset Reconstruction Company Limited** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (SARFAESI Act) and in exercise of powers conferred under Section 13 (2) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 31.07.2020 thereby calling upon the Borrower **M/s Faith Machinery Stores Pvt Ltd (Borrower)**, **Mr Naadeem Abdulrazak Bagawan (Co-Borrower/Mortgagor)**, **Mrs Shaheenz Saleem Bagban (Co-Borrower/Mortgagor)**, **Mr Shakeel Abdulrazak Bagawan (Co-Borrower/Mortgagor)**, **Mr Aslam AbdulRazak Bagawan (Co-Borrower/Mortgagor)**, **Mr Saleem AbdulRazzaque Bagban (Co-Borrower)** to repay the amount being **Rs. 2,34,25,346.09/(Rupees Two Crores Thirty Four Lakhs Twenty Five Thousand Three Hundred Forty Six and Paise Nine Only)** as on 31.07.2020, together with further interest plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice..

Thereafter, Indusind Bank Limited (Hereinafter referred as "IBL") has assigned the financial assets to **Indiabulls Asset Reconstruction Company Limited** acting in its capacity as trustee of **Indiabulls ARC XIV (Trust)** vide Assignment Agreement dated 30.03.2020 under sec.5 of SARFAESI Act, 2002. Indiabulls ARC XIV has stepped into the shoes of the IBL and all the rights, title and interests of IBL with respect to the financial assets along with the underlying security interests, guarantees, pledges have vested in Indiabulls ARC in respect of the financial assistance availed by the Borrower(S) and Indiabulls ARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **20th Day of January of the year 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Indiabulls Asset Reconstruction Company Limited** for an amount of being **Rs. 2,34,25,346.09/(Rupees Two Crores Thirty Four Lakhs Twenty Five Thousand Three Hundred Forty Six and Paise Nine Only)** as on 31.07.2020 together with further interest plus costs, charges and expenses etc. thereon (less amounts paid since issue of demand notice, if any).

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

PROPERTY NOS.1 : Unit No 7 , Upper Ground floor, Sunshine Marks, Sr No 4840, Mumbai-Pune Road, Pimpri , Pune 411018 **On or towards East : Shop, On or towards West : Building, On or towards North : Shop, On or towards South : Shop**
PROPERTY NOS.2. Unit No 8A-9 , Upper Ground floor, Sunshine Marks, Sr No 4840, Mumbai-Pune Road, Pimpri , Pune 411018 **On or towards East : Shop, On or towards West : Building, On or towards North : Road, On or towards South : Shop.**

Dated: 20.01.2025
Place: Pune

Sd/- Authorised Officer
Indiabulls Asset Reconstruction Company Limited
(Acting as Trustee of Indiabulls ARC XIV Trust)



Pune East Zonal Office, Pune
Sr. No.7A/2.1st Floor, Hadapsar I.E.
Pune - 411013, Tel : 020-24514023,
E-mail : cmmarc_per@mahabank.co.in

DEMAND NOTICE

[(Under Section 13(2) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 (SARFAESI ACT) read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002)]

The accounts of the following Borrowers with **Bank of Maharashtra, Yervada Branch** having been classified as NPA , the Bank has issued notices under S.13(2) of the SARFAESI Act on the date mentioned below. In view of the non service of the notice on the last known address of below mentioned Borrowers/Guarantors this public notice is being published for information of all concerned. The below mentioned Borrowers/Guarantors are called upon to pay to **Bank of Maharashtra, Yervada Branch** within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for the Borrowers' obligation under the said agreements and documents, the respective assets shown against the names have been charged to **Bank of Maharashtra,Yervada Branch** If the concerned Borrowers/ Guarantors shall fail to make payment to **Bank of Maharashtra, Yervada Branch** as aforesaid, then the **Bank of Maharashtra, Yervada Branch** shall be entitled to proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules entirely at the risks of the concerned Borrowers/Guarantors as to the costs and consequences. In terms of provisions of SARFAESI ACT, the Concerned Borrowers/ Guarantors are prohibited from transferring the above said assets.in any manner, whether by way of sale, lease or otherwise without the prior written consent of **Bank of Maharashtra, Yervada Branch** Any contravention of the said provisions will render the concerned persons liable for punishment and for penalty in accordance with the SARFAESI Act. The Borrower's attention is invited to the provisions of sub-section 8 of Sec 13 of the Act, in respect of time available, to redeem the secured assets. This notice is also being published in vernacular language. The English version shall be final if any question of interpretation arises.

Name & Address of Borrower / Guarantor	Outstanding Amount
1) Mr. Balasaheb Bhagwan Chalak (Borrower) Flat No. M-7, 2nd Floor, Building No. M, Wagheswar Nagar, Wagheswar Chsl, Wagholi, Pune -412207	Rs. 15,49,372.69/- (Rupees Fifteen Lakh Forty Nine Thousand Three Hundred Seventy Two and Paise Sixty Nine only) Plus unapplied interest @ 9.45% p.a. w.e.f. 04.01.2025
2) Mr. Sambhaji Shyamrao Age (Guarantor) Pillar Homes Row House No.5, Viman Nagar, Pune -411014	

Demand Notice : 04/01/2025
Description of Property - Old Gat No.2404, New Gat No.1418, Flat No. M-7, 2nd Floor, Wagheswar Nagar, Building No.M, Wagheswar Nagar CHSL, Wagholi, Pune – 412207 admeasuring carpet area 74.32 sqmt

Date : 04/01/2025
Place : Pune

Chief Manager & Authorized Officer
Bank of Maharashtra, Pune East Zone

KIRLOSKAR BROTHERS LIMITED
Regd. & Head Office: YAMUNA S.NO. 98(3-7), BANER, PUNE - 411045, PhNo -020-27214444

NOTICE

Notice is hereby given that the Share Certificate/s Nos : 2143 For 495 fully paid up Equity Shares of Rs. 2/- each of this company bearing Folio No. J000175 & Distinctive Nos. 1691817 - 1692311 respectively standing in the name/s of Jivanlal Jugraj Marvadi (Jivanlal Jugraj Shrishrimal) has/have been reported to be lost or mislaid. Any claim relating to this/these share certificate/s should be notified within Fifteen days from the date of publication of this NOTICE to the Registered Office of the Company. Otherwise, duplicate share Certificate/s in respect of lost share certificate/s will be issued to the above-mentioned Owner/s and no claim will be entertained thereafter.

For KIRLOSKAR BROTHERS LIMITED

Sd/-
Mr. Devang Trivedi
(Company Secretary)

Pune: Pune
Date: 30/08/2024

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARCHIS ENTERPRISES (INDIA) PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Archis Enterprises (India) Private Limited
2.	Date of incorporation of corporate debtor	06-May-2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000PN2013PTC147256
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.54, Bhageshree, Bhise, Colony, Vill Varale, Ambli Road, Ta L Maval , Talegaon, Maharashtra, India - 410507
6.	Date of closure of Insolvency Resolution Process	15-01-2025
7.	Liquidation commencement date of Corporate Debtor	16-01-2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mrs. Neeraja Kartik Regn No. IBBI/PA-001 /IPP01445/2018-2019/12137 neerajakartikp@gmail.com
9.	Address and e-mail of the liquidator, as registered with the Board	
10.	Address and e-mail to be used for correspondence with the liquidator	Archis.liquidation@gmail.com
11.	Last date for submission of claims	15-02-2025

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the Archis Enterprises (India) Private Limited on 16-01-2025. (Information received on 22-01-2025)

The stakeholders of Archis Enterprises (India) Private Limited are hereby called upon to submit their claims with proof on or before 15-02-2025, to the liquidator at the address mentioned against Item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Mrs. Neeraja Kartik
Date and date : 22-01-2025, NAGPUR



IDBI Bank Ltd., Retail Recovery, 1st Floor, Dnyaneshwar, Paduka Chowk, F. C. Road, Shivaji Nagar, Pune - 411 004

POSSESSION NOTICE

Where as the undersigned being The Authorized Officer of IDBI Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (the Act), and in exercise of the powers conferred under Section 13 (12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, (the Rules), issued a demand notice under Section 13 (2) to borrowers, as listed below, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers mentioned below having failed to repay the said amount, the notice is hereby given to the borrowers mentioned below and the public in general, that the Authorized Officer has taken **Symbolic possession** of the property mortgaged, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, on the date of possession against name of borrowers as detailed below. The borrowers in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank Ltd., for an amount mentioned below and interest and charges thereon. The borrowers attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrowers / Property Holders and Loan Account No	Date of Demand Notice	Date of Possession	Description of immovable property	Outstanding Amount (Rs.)
Mr. Vinod Sitaram Jadhav (Borrower) & Mrs. Gautami Vinod Jadhav (Co-borrower) A/C No.- 0670675100003704 & 0677675100009539	04 th Nov 2024	January 22, 2025 (Symbolic Possession)	All that piece and parcel of property bearing Flat No.- 201, 2nd Floor, Ganesh Residency, S. No. 361/2B (New), CTS 7267, Talegaon Dabhadre, Pune-412207, Maharashtra, admeasuring 395 Sq. Ft. i.e. 36.69 Sq.Mtrs. situate within the Village limits of Talegaon, Taluka Maval, District Pune in the State of Maharashtra.	Rs.11,31,744/- (Rupees Eleven Lakhs Thirty One Thousand Seven Hundred and Forty Four Only) plus further interest and charges thereon from 10-10-2024.

Place : Pune | Date : 24/01/2025

Sd/- Authorised Officer



IDBI Bank Ltd., Retail Recovery, IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004.

POSSESSION NOTICE

The Authorised Officer of IDBI Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) & in exercise of the powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 Published Demand Notice dated mentioned below, under Section 13(2) of the said Act, calling upon the concerned Borrowers, as per details given below, to repay the amount mentioned in the respective Notice within 60 days from the date of the Said Notice. The concerned Borrowers having failed to repay the said due amount, notice is hereby given to the concerned Borrowers in particular and the public in general that the undersigned has taken Possession of the immovable property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned below. The concerned Borrowers in particular and the public in general are hereby cautioned not to deal with the concerned property and any dealings with the said property will be subject to the charge of IDBI BANK LTD. for an amount mentioned below. The borrower's attention is invited to sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers / Property Holders and Loan Account No	Date of Demand Notice	Date of Possession	Description of immovable properties	Outstanding Amount (Rs.) as on date
Mr.Umesh Damodhar Shinde & Mrs.Vaishali Umesh Shinde loan a/c 025067510003605, 0087675100037040, 0087675100011291, and 0087675100011282	09/10/ 2024	January 22, 2025 (Symbolic Possession)	All that piece and parcel of land comprised in and forming part of Flat No 8 2nd Floor, Building Sundarban, S.No. 7/2 + 8/2, CTS No. 208 Village Nigdi, admeasuring 64.77 sq.mtr plus parking Pincode-411044	Rs.23,02,945.86/- (Rupees Twenty Three Lakhs Two Thousand Nine Hundred Forty Five and Paise Eighty Six only) as on September 10th 2024

Place:- Pune
Date: 24.01.2025

Sd/- Authorised Officer

Public Notice

Notice is hereby given to the Public at large that MR.PRATAMESH RAJESH PANSE AND MRS.SUSHMA RAJESH PANSE, Presently Both Residing at: Flat No 90 Anand Van, MCGH Society, A-6 Paschim Vihar, New Delhi 110063, is intended to purchase the said the property bearing Flat No. 903 in the wing 'A' area admeasuring 143.25 Sq. Mtrs., along with terrace area admeasuring 14.58 Sq. Mtrs., on the Ninth Floor in the Apartment known as " PALAZZO APARTMENT CONDOMINIUM " along with Two Car parking No A-20 And A-41,area admeasuring 11.14 Sq.Mtrs, each and undivided share of 1.7063 % in the common areas and facilities constructed on the land situated (Hereinafter referred as the 'SAID FLAT') constructed on the land bearing situated at Survey No. 37/1, Part,37/2 Part at Village Balewadi, Taluka Haveli, District Pune., and within the limit of Pune Municipal Corporation, Revenue jurisdiction at Sub Register Haveli No. 1 To 28, Dist. Pune. My client going to purchase above mention property, Discussion is going on owner has given assurance to my client that its title as owner of the said property is clean & marketable. Inspite of their assurance if any persons has/have any claim/right in the nature of agreement, Sale, Lease, Lien, Mortgage, possession or otherwise to and/on upon the property which described in schedule here under and/or any part thereof are required to inform the same to the land signed in writing with necessary documents within 15 days of the publication of this notice failing which my client shall complete the transaction without reference to such claim/s and the same if any shall claimed to have been waived an abandoned. The said land is bounded as follows:-

On or towards the East : By S.No.37/2 and S.No.42
On or towards the South: By S.No.37/1 (part) and 37
On or towards the West: By S.No.36 and 37/1 (Part)
On or towards the North:By S.No.37/1 (part) and 37/2 (part) along With appurtenances thereto.

PUNE
DATE :23/01/2025

Adv. Mugdha Milind Khandeshe (ADVOCATE)
(Notary Govt of India) Office Address at : Shop No 3, Dwarka Flora Residency, Shiv Sai Lane, Pimple Saudagar, Pune – 41102
Mob. No. –9689799733 ,Email ID : Khandeshe@gmail.com

PUBLIC NOTICE

All the people are informed that the Survey No. 589 B, PLOT No. 49, Vidyasagar Colony, Munjeri, Total Area 00 H 5.2 R, of Rs.00-02 paise out of this property Area 00 H 2.1R, Rs.00-01 Paise herein after called as said property is owned by I). Mr. Ravindra Chhabildas Shah, 2). Nilam Ravindra Shah both are Residing at 358, Market Yard, Gultekdi, Pune 411040, and said owner has received consideration as earnest money the said owners have also given an assurance that the said property is completely free and unencumbered, and no one has any kind of mortgage, donation, reward, purchase, deposit, alimony, lien, lease, bond chitthi, in respect of the said property. Contract-Madar, Possession, Tenancy, Inheritance, Court Seizure Or in case of charge of any bank/Private Financial Institution, they should meet in person with original documents at the following address within 10 days from the publication of the said public notice. If there is no objection within the said period, our client will complete the further transaction regarding the said income, assuming that there is no right. Objections received after the said deadline will not be considered

Pune, Date: 23/01/2025

Sd/- Adv. Ajay Khilari
Add-Fourth Floor, "Avenir" Ghole Road, Shivajinagar, Pune-411005. Mo-8854883555

PUBLIC NOTICE

Public are hereby informed that my clients Mr. Rushel Dadu & Mrs. Sarita Dadu both R/o. H.No.1-2-56/35, Advocate Colony, Domalguda, Hyderabad, TS-500029 owned by the following properties viz., (i) All that the Block 1B, on first floor having 1542 Sft., of "SREE ARCADE" including common areas, along with two car parking 200 sft., on cellar floor bearing unit no.BP5 & BP6, together with UDS land of 57 Sq.yds, (out of 688.54 Sq.yds), in premises bearing H.No.1-2-271, situated at Sarojini Dev Road, Secunderabad. (ii) All that the Block BG, on ground floor having 1303 Sft., of "SREE ARCADE" including common areas, along with two car parking 200 sft., on cellar floor bearing unit no.BP1 & BP2, together with UDS land of 48 Sq.yds, (out of 688.54 Sq.yds), in premises bearing H.No.1-2-271, situated at Sarojini Devi Road, Secunderabad. The bank couriered the original i) Sale Deed No.1186/2011 dt:16-08-2011 executed by V. Srinivasa Rao and others in favour of Sarita Dadu (ii) Sale Deed No.1096/2011 dt:28-07-2011 executed by V. Srinivasa Rao and others in favour of Raman Dadu, but the same are lost during the transit in or around the place of ICICI Bank Towers, Nanakramguda, Hyderabad, Ranga Reddy dt. Search for the same, but the same could not get the same despite sincere efforts. If anybody found the originals, the same may be handed over to the following address. Further, my client intended to mortgage the above property by depositing the document with ICICI Bank, and if any individual/s or entities having any objections, along with all authentic documents in originals, may approach the following address.

Sd/- A. SRINIVASA SARMA
Advocate-Supreme Court & Arbitrator
Office: 301 & 302, 3rd floor, Sri Sai Elite, Miyapur, Hyderabad-500049
Mobile: 9652687969

PUBLIC NOTICE

The Public Notice is hereby given that Mr. Mahesh Dattatray Pawar has agreed to mortgage the below mentioned property in favor of my client Piramal Capital and Housing Finance Ltd. Further Mr. Mahesh Dattatray Pawar has informed my client that the said property is, his ancestral property and no one other than him, has possession and legal rights. That Mr. Mahesh Dattatray Pawar has assured my client Piramal Capital and Housing Finance Ltd that he has clean and clear title to the said property. All persons, institutions having any claim, rights by any legal means, in respect of the said Property more particularly described in the schedule hereunder are hereby requested to notify the same in writing to me/us with supporting documentary evidence at the address mentioned herein below within 7 days from the date hereof.

DESCRIPTION OF THE PROPERTY

All that piece and parcel of land area admeasuring 00 H 17 R out of Gat No.2009/2 totally area admeasuring 00 H 47 R, lying and situated at village Shikrapur, Taluka Shirur, District Pune and which is bounded as East : By property of Dnyandeav Bhosale, West: By Gat No.2009/3, South: By Z.P.Road; North: By Property of Rohit Pawar out of Gat No.2009/2

Adv. Sopanrao Mane
Off. Fourth Floor, Bramha Sky Uzuri, Above Puma Showroom, Pimpri, Pune- 18.
Ph : 8793222233

Pune
Date: - 24/01/2025



FEDERAL BANK
YOUR PERFECT BANKING PARTNER

LCRD PUNE DIVISION,
Ground Floor, JVA Mail, Shop No.3, Plot No. B, Wing D, Village Hingane Bk, Karve Nagar, Pune, Maharashtra, 411052. Phone No: +91-9309180037. Email: pncrld@federalbank.co.in
Website: www.federalbank.co.in

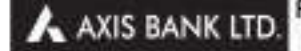
SALE NOTICE

Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable & immovable property Mortgaged / Hypothecated / Charged to The Federal Bank Ltd. (Secured Creditor), the **Physical Possession** of which has been taken by the Authorised Officer of The Federal Bank Ltd. (Secured Creditor), will be sold on "As is where is" on **10/02/2025** for recovery of below mentioned amount due to The Federal Bank Ltd. (Secured Creditor) with further interest, cost and other charges plus expenses from the **Borrowers as mentioned in Schedule below**. The details of Reserve Price below which all the properties will not be sold, and the Earnest Money Deposit (10% of the Reserve Price) is also mentioned in the **schedule below** along with brief details of the Borrowers respectively. **Please note that this is a brief sale notice detailing the Borrowers and the security held by the Federal Bank Ltd. For detailed sale notice and terms and conditions of the sale, please refer to the link provided in the website of The Federal Bank Ltd i.e. <https://www.federalbank.co.in/web/guest/tender-notices>**

S. No.	Name of Borrowers	Date of Demand Notice	Amount as per Demand Notice	Description of property	Reserve Price & EMD (10% of Reserve Price) (Rs.)
1.	1) Mr. Santosh Bhimrao Kamble 2) Mrs. Reshma Santosh Kamble	01-09-2023	Rs. 18,92,159/- as on 26.08.2023 under Loan A/c No. 15106900001015 & Rs. 1,25,871/- as on 09.08.2023 under Loan A/c No. 15106900001130	Tata LPT 1918 5L BS-VI, NP Colour, having Chassis No.: MAT790207M1A01997, Engine No.: 5LNGDICR21AYX100292, Diesel, 2021 Model, bearing Registration No. : NL 01 AE 8546	6,10,000/- 61,000/-

Date: 24/01/2025 Place: PUNE.



Registered Office : Axis Bank Ltd., "Trishul", 3rd floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006
Branch Address : Axis Bank Ltd., Stirling Plaza, Ground floor, Opp. Sai Services Petrol Pump, J.M.Road, Pune-411004.

POSSESSION NOTICE [RULE 8(1)]

Whereas, The undersigned being the Authorized Officer of the **Axis Bank Ltd.**, Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with **Rule 3** of the Security Interest (Enforcement) Rules, 2002 issued a demand notices on the dates mentioned below, calling upon the borrowers / Co-borrowers / Guarantors / mortgagors, as per details given below, to repay the amounts mentioned in the respective Notices within **60 days** from the date of the respective notice . The borrowers / Co-borrowers / Guarantors / mortgagors, having failed to repay the amount, notice is hereby given to the borrowers / Co-borrowers / Guarantors / mortgagors and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act, read with Rule, 6 & 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below. The borrowers / Co-borrowers / Guarantors / mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Axis Bank Ltd.**, for amounts mentioned below. The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Sr.No	Name & Address of Borrowers / Co-borrowers / Mortgagors / Guarantors	Outstanding Amount (Rs.)
1)	1) Jagdish Shivaji Sapkal 2) Reshma Rupchand Sakunde , Both R/o. Sapkalwadi, Tiqandpur, Dist.Pune-413104. Also at : Hill View Residency, Flat No.406, Plot No. 84, Indrapuri Colony, Taluqa Dabhadre, Pune Maharashtra, India - 410506. Also At No.1 : General Motor India Pvt Ltd Plot.No.A-16, MIDC Talegaon Industrial Area Phase -8 Pansion, Tal.Maval, Dist.Pune-410507.	Rs.17,93,595/- (Rupees Seventeen Lakh Ninety Three Thousand Five Hundred Ninety Five Only) amount as on 13/10/2022 being the amount due & this amount includes interest applied till 13/10/2022 only) & together with further contractual rate of interest from 13/10/2022 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment.

Date of Demand Notice : 21/10/2022
Description of Immovable Properties : All Peace And Parcel Of The Property, Flat No.106, On First Floor, In Building Hill View Residency, Built Up Admeasuring 48.30 Sq. Mtr., Plot No.84, Indrapuri Colony, Cts No.7578 & 7579, Talegaon Dabhadre, Tal.Maval, Dist.Pune.

Date of Physical Possession : 20/01/2025

2) 1) **Mahesh Vinayak Ghule (Borrower/Mortgagor) 2) **Monali Mahesh Ghule (Co-Borrower)**, Both R/o. At Katavi, Post Talegaon Dabhadre, Near Maruti Mandir, Pune -410507. Also at : Flat No.406, 4th Floor, Wing A, "Shree Laxmi Nandanvan" , Gat No.178, Sonatane, Taluka Maval, Dist.Pune. | Rs.12,79,001/- (Rupees Twelve Lakh Seventy Nine Thousand one Only) amount as on 04/02/2023 being the amount due (including interest applied till 04/02/2023 only) plus further interest (at contractual rate of interest) from 05/02/2023 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment. |**

Date of Demand Notice : 04/02/2023
Description of Immovable Properties : All that piece and parcel of Flat No.406, area admeasuring about 50.18 Sq. Mtrs. i.e. 540 Sq. Ft. Saleable Area (inclusive of Parking and Terrace), on Fourth Floor, in Wing No. A, of project known as "Shree Laxmi Nandanvan", constructed on land bearing Gat No. 178, situated at village Sonatane, Taluka Maval, District Pune owned by Mr. Mahesh Vinayak Ghule.

Date of Physical Possession : 20/01/2025

Date : 20/01/2025 Place : Pune

Sd/- Axis Bank Ltd., Authorised Officer

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